CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

OA Nos.021/01/2021, 021/02/2021, 021/03/2021, 021/04/2021, 021/05/2021 & 021/06/2021

HYDERABAD, this the 5th day of January, 2021

Hon'ble Mr. Ashish Kalia, Judl. Member Hon'ble Mr. B.V. Sudhakar, Admn. Member

OA 21/1/2021

A. Sujatha, W/o. K. Dhanraj, Group. C Aged about 61 years, Occ: Retired Senior Accountant, R/o. 3-6-223, Flat No.503, St.No.16, Krishna Kunj Apts, Himayath Nagar, Hyderabad – 500 029.

...Applicant

(By Advocate: Sri M. Venkanna)

Vs.

- The Union of India rep. by
 The Comptroller & Auditor General of India,
 9, Deen Dayal Upadhya Marg, New Delhi 110 124.
- 2. The Principal Accountant General (A&E), Telangana, Saifabad, Hyderabad 500 004.

....Respondents

(By Advocate: Smt Rachna Kumari, SC for IA&AD)

OA 21/2/2021

M.A. Muneer Khan, S/o. M.A. Sattar Khan, Aged about 61 years, Occ: Retired Senior Accountant, R/o.H.No.10-03-820/G, 48, MIGH, Vijayanagar Colony, Hyderabad – 500 057.

...Applicant

Group. C

(By Advocate : Sri M. Venkanna)

Vs.

- The Union of India rep. by
 The Comptroller & Auditor General of India,
 9, Deen Dayal Upadhya Marg, New Delhi 110 124.
- 2. The Principal Accountant General (A&E), Telangana, Saifabad, Hyderabad 500 004.

....Respondents

(By Advocate: Smt. Rachna Kumari, SC for IA&AD)

OA 21/3/2021

S. Viswanadha Sarma,

Group. C

S/o. S. Chennakesavaiah,

Aged about 61 years, Occ: Retired Senior Accountant,

R/o.H.No.12-7-134/142 &153, Flat No.402,

Jattys Lotus Elite Apartments,

Anjaneya Nagar, Moosapet, Hyderabad- 500 018.

...Applicant

(By Advocate : Sri ABLN. Pavan Kumar)

Vs.

- The Union of India rep. by
 The Comptroller & Auditor General of India,
 9, Deen Dayal Upadhya Marg, New Delhi 110 124.
- 2. The Principal Accountant General (A&E), Telangana, Saifabad, Hyderabad 500 004.

....Respondents

(By Advocate: Smt. Rachna Kumari, SC for IA&AD)

OA 21/4/2021

V.V. Sesha Charyulu,

Group. C

S/o. Late V. Ramanuja Charyulu,

Aged about 61 years, Occ: Retired Senior Accountant,

R/o. Sai Keerti Prime, Block-B,

211- B 2nd floor, Chanda Nagar, Hyderabad - 500 050.

...Applicant

(By Advocate : Sri M. Venkanna)

Vs.

- The Union of India rep. by
 The Comptroller & Auditor General of India,
 9, Deen Dayal Upadhya Marg, New Delhi 110 124.
- 2. The Principal Accountant General (A&E), Telangana, Saifabad, Hyderabad 500 004.

....Respondents

(By Advocate: Smt Rachna Kumari, SC for IA&AD)

OA 21/5/2021

K. Mohan Rao, Group. C

S/o. K. Mallaiah, Aged about 61 years,

Occ: Retired Senior Accountant, R/o. H.No.1-20-210, Rasool Pura,

Near Police Lines, Secunderabad – 500 003.

...Applicant

(By Advocate: Sri M. Venkanna)

Vs.

- The Union of India rep. by
 The Comptroller & Auditor General of India,
 9, Deen Dayal Upadhya Marg, New Delhi 110 124.
- 2. The Principal Accountant General (A&E), Telangana, Saifabad, Hyderabad 500 004.

....Respondents

(By Advocate: Smt Rachna Kumari, SC for IA&AD)

OA 21/6/2021

K. Sambasiva Sarma, S/o. Satyanarayan Sarma, Aged about 61 years, Occ: Retired Senior Accountant, R/o. 112/113, Bowrampeta, RR Dist, Hyderabad – 500 043. Group. C

...Applicant

(By Advocate : Sri ABLN. Pavan Kumar)

Vs.

- The Union of India rep. by
 The Comptroller & Auditor General of India,
 9, Deen Dayal Upadhya Marg,
 New Delhi 110 124.
- 2. The Principal Accountant General (A&E), Telangana, Saifabad, Hyderabad 500 004.

....Respondents

(By Advocate: Smt Rachna Kumari, SC for IA&AD)

ORAL ORDER (COMMON) (As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)

Through Video Conferencing:

2. Since the relief sought is common and the respondents being same in all the OAs, the OAs were heard together and a common order is being passed.

These OAs are filed seeking a direction for grant of notional increment and also enhanced Dearness Allowance, which fell due on a date subsequent to their dates of retirement.

- 3. Brief facts of the case are that the applicants superannuated on 30th June, 2019. As the applicants retired the day before the due date of increment and enhanced dearness allowance, they have not been sanctioned the said benefits on the ground that the applicants were not in service on the due date. Hence, the OAs are filed.
- 4. The contentions of the applicants are that the Hon'ble High Court of Madras in W.P.No. 15732 of 2017 granted the relief sought, which attained finality, and as the applicants are similarly placed, they need to be granted the relief sought. They further contend that this Tribunal disposed of similar OAs directing the respondents to grant the relief. They also submitted representations seeking the benefits, but of no avail.
- 5. Heard both the counsel and perused the pleadings on record.

No.538/2020, which was disposed of on 26.08.2020 with a direction to the

A similar issue fell for consideration before this Tribunal in OA

respondents therein to grant the benefit. Some other similar OAs were also

disposed of by this Tribunal. It is brought to our notice that, upon the order

of this Tribunal in OA 538/2020 & similar OAs being challenged in the

Hon'ble High Court of Telangana in WP No.20907/2020 & Batch, orders

of the Tribunal have been suspended by the Hon'ble High Court on

03.12.2020. With regard to the aspect of DA on 1st July consequent to

retirement, the matter is under adjudication by the Hon'ble Apex Court in

SLP No.5646 of 2018 and 5647 of 2018.

7. Considering the above position, the respondents are directed to

consider grant of relief sought by the applicants depending on the

judgments of the Hon'ble High Court and the Hon'ble Supreme Court in

the cases cited, as and when they are delivered.

With the said direction, the OAs are disposed of, at the admission

stage, with no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA) JUDICIAL MEMBER

/al/evr/

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